

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 82/2023/EZ

SANTOSHPUR MITALI SANGHA

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

..... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 02
i.e. THE WEST BENGAL POLLUTION CONTROL BOARD.

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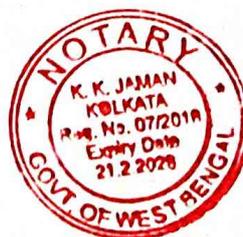
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Filed by

Prithwish Kumar Basu
PRITHWISH KUMAR BASU
ADVOCATE
HIGH COURT AT CALCUTTA

ATTESTED

K
Kazi Khalekujaman
Notary, Govt. of W. B.
Regn. No. : 07/2016
Kolkata



22 SEP 2023

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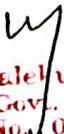
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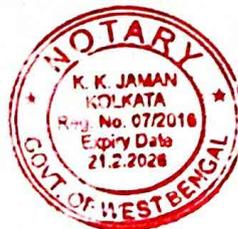
Most Respectfully Sheweth

I, Sri Subrata Ghosh, Occupation- Service, residing at Narkelbagan, Gorosthan, Chinsurah son of Shri Biswanath Ghosh, aged about 59 years, by faith-Hindu, by, District - Hooghly, do hereby solemnly declare and say as follows:-

01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and look after this case and as such I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the

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Respondent No. 02 to affirm this Affidavit on its behalf and as such, I am competent to do so.

02. That, this affidavit is being affirmed in pursuance to the solemn orders passed by the Hon'ble Tribunal dated 04.08.2023.

03. That, the Committee visited M/s. Survi Sadan Gaushala, located at Vill.- Santoshpur, P.S-Duttapukur, North 24 Parganas under Kashimpur Gram Panchayat on 29.08.2023.

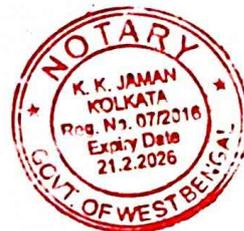
Copy of the inspection report of the State Board is annexed herewith and marked with letter "R1".

04. That, with regard to Compliance status to provisions of guidelines of Central Pollution Control Board for "environmental management of Dairy Farms and Gaushala's, the inspection report reveals as follows:-

- a) The Gaushala owned by Rajasthan Gokalyan, a charitable Trust.
- b) It is engaged in taking care of old/sick abandoned including milking and fertile Cows, total 1500 nos. of livestock's out of which milking cows are 120 in number.
- c) The total area of the unit is 3.56 acre and as reported, the unit is operating since 2012.

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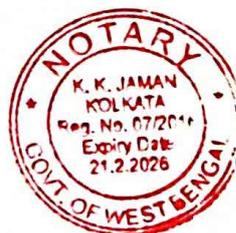


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- d) During inspection it has been found that the unit does not obtain valid 'Consent to Operate'. However it has been informed that unit has submitted Online 'Consent to Operate' application on 28.08.2023.
- e) Unit uses submersible pump to extract ground water, permission from SWID (State Water Investigation Directorate) is yet to be obtained. Overall requirement of water is more than 150 KLD.
- f) Unit has installed Effluent Treatment Plant having capacity 40 KLD (as informed by the representatives). However, drainage network for sending waste water to ETP is yet to be constructed. No garland drain was observed to arrest surface generated waste water.
- g) Unit claimed to produce Bio-gas from Cow dung, however the plant is not designed properly.
- h) Representative of the unit has informed that Bio-medical waste are collected in unsegregated way and handed over to the unauthorized collector to further disposal.

Considering the above, the Committee has recommended the following remedial measures in terms of the CPCB's guideline which are as follows:-

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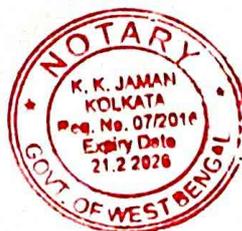


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- i. Industry has to comply with all applicable Environmental legislator requirements, including permission for ground water extraction.
 - ii. Drainage inside the premises shall be redesigned ensuring collection and diversion of the waste water to ETP.
 - iii. Entire boundary wall shall be ensured as leak proof. All the discharge holes in the wall shall be sealed immediately.
 - iv. The capacity of ETP as stated by unit seemed to under-capacity considering the quantity of waste water generation.
 - v. Cow dung is to be removed frequently to minimize the chances of mixing of cow dung with waste water.
 - vi. Capacity of bio-gas plant is to be increased and the unit may explore to provide the CBG (Compressed Bio Gas) filling system.
 - vii. Scientific cow dung composting plant is to be adopted and the product is to be disposed of in regular interval.
05. That, with regard to other recommendations of the committee, the respondent unit also need to comply the same and submit their compliance report to the concerned authorities.
06. With regard to Environmental Compensation, the Committee is yet to calculate as they felt that the opinion of experts from Agriculture Department is required for detailed damage assessment, which is one of the prime component for assessing the Environmental Compensation.

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07. That the State Board has issued conditional Consent to Operate for the unit vide order dated 21.09.2023.

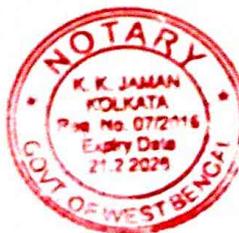
Copy of the conditional consent is annexed herewith and marked with letter "R2".

08. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

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DEPONENT

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VERIFICATION

I, Sri Subrata Ghosh, son of Shri Biswanath Ghosh, aged about 59 years, by Religion - Hindu, by Occupation- Service, residing at Narkelbagan, Gorosthan, Chinsurah, District-Hooghly, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 7 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Subrata Ghosh
DEPONENT

Identified and Settled by me

Ritwikish Kumar Basu

Advocate

WBPCB

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Enquiry report conducted in compliance of the directions contained in the solemn order of the Hon'ble NGT dated 04.08.2023 in connection with Original Application No. 82/2023/EZ

In compliance of the subject solemn order of the Hon'ble National Green Tribunal and in furtherance of your reference communication an enquiry has been conducted on 29.08.2023 M/s. Survi Sadan Gaushala, is located at Vill.-Santoshpur, P.S.-Duttapukur, Dist.-North 24 Parganas, under Kashimpur Gram Panchayat (Lat 22.77°N, Long 88.51°E).

Inspecting Officials:

1. Smt. Shama Parveen, A.D.M, North 24 Parganas nominated by District Magistrate North 24 Parganas.
2. Shri Abhijit Pathak, Scientist – D, CPCB.
3. Shri Bimalendu Mal, Environmental Engineer. WBPCB.

Person met during inspection:

On behalf of the unit

1. Shri B. K. Newatia, Trustee of Rajasthan Gokalyan
2. Shri Prakash Kedia, Doner of the trustee and others

On behalf of the complainant

1. Shri Avi Bag, Secretary of Santoshpur Mitali Sangha
2. Swami Santirupa Nanda and others

That the following facts have surfaced during the enquiry:

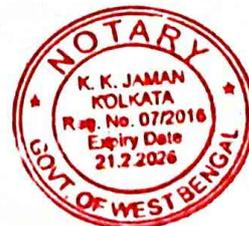
1. Land records, possession and related matters:

- a) It has been found during the enquiry that the concerned Gauushala is situated within a well demarcated boundary comprising mostly of concrete brick walls leaving a very few portions of tin-sheet boundary towards the northern, north-western and north-

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eastern periphery of the Gaushala project compound. The entire land area may be stated to be comprised within the Gaushala.

b) The Gaushala project compound appears to be comprised of the following schedule of land, elucidated in tabular form:

Sl. No.	Mouza & J.L. No.	Involved Plots No.	Classification as per R.O.R	Present Use
1.	Santoshpur, 89	233	Danga	Goushala
2.	Santoshpur, 89	234	Danga	Goushala
3.	Santoshpur, 89	235	Doba	Goushala
4.	Santoshpur, 89	236	Danga	Goushala
5.	Santoshpur, 89	237	Danga	Goushala
6.	Santoshpur, 89	238	Pukur	Goushala
7.	Santoshpur, 89	238/421	Pukur par	Goushala
8.	Santoshpur, 89	239	Bagan	Goushala
9.	Santoshpur, 89	240	Danga	Goushala
10.	Santoshpur, 89	242	Pukur	Goushala
11.	Santoshpur, 89	242/422	Pukur Par	Goushala
12.	Santoshpur, 89	276	Danga	Goushala
13.	Santoshpur, 89	277	Doba	Goushala
14.	Santoshpur, 89	278	Bastu	Goushala

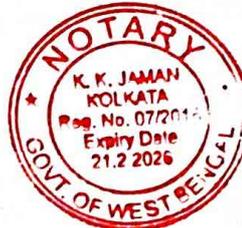
c) The above schedules of plot are not recorded either in the name of the instant respondent no. 7 or in the name of the instant respondent no. 8 of the subject Original Application filed before, NGT.

They have not applied till date for recording their name and hence they are not raiyats in terms of section of W.B.L.R Act, 1955. Since as per the provisions of W.B.L.R. Act,

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1955 and rules made there under. except a recorded raiyat none can apply for change of recorded classification (Conversion) of land, which also implies to the present case. The Respondents have neither applied for mutation nor conversion.

Remedial measures-The Respondents have been asked to apply for mutation forthwith and which may be done online. After mutation if allowed they have been asked to apply for conversion as per provisions of WBLR Act, 1955.

- d) The above schedule of lands has been recorded in the name of different raiyats. Copies of the plot information are enclosed herewith.
- e) During the physical enquiry it has been observed that the nature of the plot nos. 277, 242, 238 and 282 bearing 'Doba', 'Pukur', 'Pukur' and 'Doba' as recorded classifications, have been physically altered by filling up of the same, which is in violation of Section 4 (C) of the W.B.L.R. Act, 1955.
- f) Notice/s as envisaged U/s 4 (C)(5) of the W.B.L.R. Act, 1955 have been issued on directing the concerned raiyat/s to restore the recorded classification of the said waterbody within a period of 7 days from issuance/receipt of said notice/s.

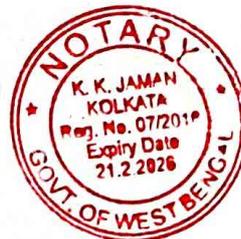
Remedial measures- The Respondents will have to restore the waterbody. For waterbody the Act does not allow post facto conversion. Since as submitted by the respondents that the Goushala was constructed prior to 07.11.2017 and so as per the Act there is scope of allowing postfacto conversion for the rest of the plots. So after mutation of all the plots and restoration of waterbody the respondents may apply for conversion through Form 1D as prescribed.

- g) It has been observed during the physical enquiry that boundary walls of concerned gaushala compound are bounded by locality, virtually leaving no gap between the gaushala and locality on the Western and Eastern side and leaves only a gap of 20 feet of a concrete/pucca road on the southern side. On the Northern, North-Western and North-Eastern side the compound boundary is adjacent to agricultural lands. It has also been observed that there are holes in the boundary walls which allows the overflowing waste water to pass over to the adjacent plots and which is the cause of public resentment.

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Remedial measures-The Respondents have been asked to close down all the holes in the boundary wall and take steps such that the waste does not flow over to adjacent agricultural tract.

The gradient of the compound is such that water flow will not be smooth if pumps are placed therein.

The respondents were asked to submit a concrete plan to the authorities of pollution control board and get it vetted. The team as has been formed will visit again after such plan is implemented in the field by the Respondents.

2. Trade license issued: Description of trade "cow-farm", as documented in the trade licenses issued from Kashimpur G.P., which contradicts their verbal declaration that the gaushala is for charitable purpose and for looking after the deserted/disabled cows.

3. Violation of the provisions of Guidelines for Environmental Management of Dairy Farms and Gaushalas published by the Central Pollution Control Board in July, 2021 including CTE/CTO, Sewage disposal and locational hazard:

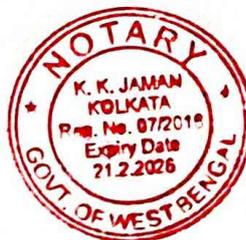
The alleged site is a Gaushala namely M/s. Survi Sadan Gaushala, owned by Rajasthan Gokalyan, a charitable trust. The unit is engaged in taking care of old / sick / abandoned including milking and fertile cows. The unit is rearing the cows under shed. But many cows are being kept under the open sky in the fenced area. The unit has no valid Consent to Operate on the day of visit. As informed, the unit has submitted on line Consent to Operate application on 28/08/2023 just before the day of inspection. The unit uses submersible pump to extract ground water without permission from SWID or CGWA. Over all requirement of water is more than 150KLD, as per CPCB guide line.

The unit is operating since the year 2012 (as stated) located beside the Nilgunj Dutta Pukur Road. The land area of the unit is about 3.56 acre. Sri Ramkrishna Sarada Aashram is situated adjacent to eastern side of the unit which was established in 1999. A school having student capacity 70 is run by the Aashram. Distance between the Ashram Canteen and cow shade is merely about 10ft. Mitali Sangha and Santoshpur Primary school is situated at a distance of about 70m from the unit at the South-West side. Northern side and western side of the unit is agricultural / vacant land. Some portion of the unit is butted and bounded by brick wall but some major portion of the land is fenced with corrugated tin. At present, there are about 1500nos. of livestock (cows) [Bufflow-01, Calf- 220, Ox-280, Cow-1059] out of which milking cows are 120 in number.

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The main source of generation of waste water is floor washing, bathing of livestock and urine output of livestock. As per CPCB guide line estimated solid waste and waste water generation for this unit rearing 1500 bovines are as under:

Cow dung: 22500 Kg/day; Maximum 30000 Kg/day.

Waste water generation: 168000 L/day; Maximum 171000 L/day

The unit has installed an ETP (Effluent Treatment Plant) (which is under commissioning) for treatment of this waste water claimed to have a capacity of 40KLD, but the representative of the unit could not explain / show the drainage network by which the waste water leads to ETP. Gradient of most of the drainage system is opposite to the ETP. No such collection pit or transfer pit for transfer of waste water to ETP was found. No garland drain was observed to arrest surface generated waste water. However, the direct discharge of effluent into the outside farming land / pond was observed along the East to West boundary wall of cow shed. Majority of existing drains inside the premises was found clogged with slurry of cow dung and fodder waste. The unit has made unlawful provision to discharge of untreated waste water outside the boundary wall (North – East side and western side) through openings in the boundary wall.

At the part of fencing made by corrugated tin sheet there is ample scope to spill surface run off to adjacent farm land owned by villagers.

The industry claimed to produce Bio-gas from cow dung which is consumed in house. First hand observation in and around Bio-gas plant it appears that the plant is not designed properly and the operation of the same was discontinuous. The operator and management could not explain the mode of disposal of sludge from dung storage pit and mixer. The Bio-gas is stored in storage balloons which has safety issues too.

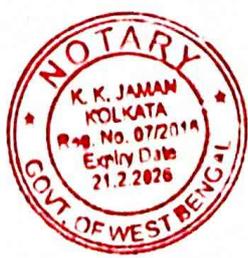
Very less quantity of dung is used for making cow dung cakes, which is solely manual. The residue of bio-gas plant and some cow dung is claimed to be utilized used for production of organic manure. However, no scientific composting or Vermi composting facility was observed. The cow dung is kept in heaves within the industry premises.

The unit generates Bio-Medical Waste during treatment of the livestock. The Bio-Medical Waste is not segregated and disposed in compliance with the Bio-Medical Waste Management Rules, 2016. During inspection, unsegregated Bio-Medical Waste was found stored in plastic bags. It was also informed that these collected unsegregated waste are simply handed over to unauthorized collector without even crushing or cutting the injection niddle.

The unit has one D G set of capacity 63 KVA.

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The unit has two chillers of capacity 500L each to store milk. As reported nearly 400L of milk is produced per day. Milk is distributed to the trustee members by single use plastic bottles.

During inspection, it was observed that the unit has developed the low land inside the premises by depositing cow dung and other waste.

No records or diary for dead animals is maintained as informed.

Dumping / accumulation of cow dung slurry and waste water of the unit were found outside the boundary wall of the unit as well as in the open field of the complainant's agricultural / low lying land.

An odour quite characteristic to such firm was smelt from the adjacent localities also.

It was observed that, the gaushala is not having adequate tree coverage.

Environmental Compensation (EC) is not calculated in this report considering that

- a) Gaushala and Dairy farms was brought into the ambit of environmental legislation since July, 2020, however this particular unit is operating since, 2012. The filed visit revealed that the unit has violated land uses and even damaged agricultural land by discharging untreated effluent.
- b) One day site visit is not sufficient to assess the extent of damage of agricultural land and subsequent loss in crop production already done by the unit.

Therefore, opinion of experts from Agricultural Department for detail damage assessment may be proposed before imposing the EC.

Remedial Measures:

Industry has to comply with all applicable Environmental legislator requirements, including permission for ground water extraction.

Drainage inside the premises shall be redesigned ensuring collection and diversion of the waste water to ETP.

Entire boundary wall shall be ensured as leak proof. All the intentional discharge holes in wall shall be sealed immediately.

The capacity of ETP as stated by unit is seemed to under-capacity considering the quantity of waste water generation.

Cow dung is to be removed frequently to minimize the chances of mixing of cow dung with waste water.

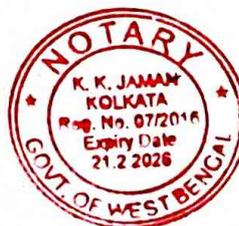
Capacity of bio-gas plant is to be increased and the unit may explore to provide the CBG (Compressed Bio Gas) filling system.

Scientific cow dung composting plant is to be adopted and the product is to be disposed of in regular interval.

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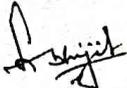


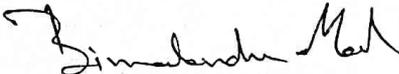
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Bio-Medical Waste is to be disposed in compliance with Bio-Medical Waste Management Rules, 2016.

Good housekeeping and cleanliness are to be maintained.


A.D.M. & D.L. & L.R.O.
North 24-Pgs.

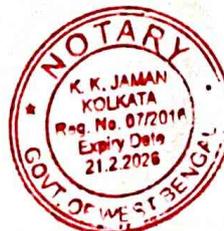

Senior Scientist
C.P.C.B.


Environmental Engineer
W.B.P.C.B.

Additional District Magistrate -
District Land & Land Reforms Officer
North 24 Parganas, Barasat

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GREEN CATEGORY WEST BENGAL POLLUTION CONTROL BOARD

Renewal Consent to be applied before 120 days of validity Period
Kalyanpur Bldg. No. 10A, Block-LA, Sector-III, Salt Lake City, Kolkata - 700 098
(Green/Green Category Unit)

C0145359

Application No. 4200864

Sl. No. / No. / W.P.C.B./R/641/23

Date 21.09.2023

Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.
The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to:

M/s. Surya Sadan Oshala,
(hereinafter referred to as Applicant) for its unit located at Vidya Bhooshpur, Block- Halder Para, Adi Yashipur Road, Dist. 24 Prgas(N), Pin - 743248.

for a period from the date of 31/07/2030 to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent in accordance with the conditions as mentioned below. The quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the conditions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/alter the conditions of this consent letter giving one month's notice to the applicant.

Conditions: Guidelines for mainly C&W Protection and Care - No. of Cow - 1560 nos.

01. This Consent is for the following products:

Sl. No.	Name of major products	Quantity per day	Sl. No.	Name of major products	Quantity produced per week/day
01.	Milk	0.4 KL	03	Vermi Compost	2 MT
02.	Cow Dung Cake	100	04		-

02. The Applicant shall observe the following fuel consumption:

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	-	-	02	-	-
			03	-	-

03. The Applicant falls in thecategory of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act. and Rules and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed.

Industrial cooking, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
-	40.0 KL	-	-

05. Daily discharge of effluent shall not exceed

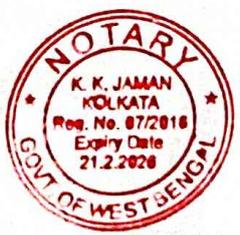
	Industrial liquid effluent	Domestic liquid effluent	Mixed (Industrial & domestic) liquid effluent
No. of outlets	-	01	-
Quantity	- KL	25.0 KL	- KL
Place of discharge			

06. The Applicant shall provide drainage system for conveying industrial & domestic liquid waste & separate drainage system for storm-water and shall provide comprehensive treatment facility for industrial and domestic liquid waste (sewage, sullage & liquid effluent generated from canteen) and operate and maintain the same to conform to the Standard for final effluent as given below.

Outlet No.	Nature of effluent	Parameters and standard (in mg/l. max)						Frequency of effluent sampling
		pH	BOD	COD	TSS	O & G		
01.	Domestic	5.5	30	250	100	10	-	Yearly
-	-	9.0	-	-	-	-	-	-

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Kolkata



22 SEP 2023

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07. This Applicant shall provide comprehensive pollution control equipment and operate and maintain the continuously to conform the quality of the final gaseous emission to the Standard as given below:

Stack No.	Stack height from G.L. (in mt.)	Stack attached to (sources and control system, if any)	Volume Nm ³ /hr	Velocity of gaseous emission (mg/sec)	Concentrations of parameters not to exceed		Frequency of sampling
					SPM (mg/Nm ³)	CO (% v/v)	
S-1							
S-2							
S-3							
S-4							

08. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below.

Type of waste	Quantity	Treatment	Disposal
Cow Dung	12000 kg/day	-	Re-used.

09. The Applicant shall take adequate measures for control of noise levels from its own sources within its premises to conform to

Time	Limit in dB (A) L ₉₀	Time	Limit in dB (A) L ₉₀
Day time (06 a.m. to 06 p.m.)	65	Night Time (06 p.m. to 06 a.m.)	55

10. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions and shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

11. The Applicant shall at all times maintain good house-keeping, proper working order, control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and to surrounding areas/inhabitants.

12. The Applicant shall bring about at least 33% of the available open land under the green coverage/ plantation.

13. The Applicant shall provide for sufficient alternate electric power source to operate all pollution control facilities. In absence of such alternate power source, the production should be stopped/reduced/controlled to conform the conditions of the Consent.

14. All the stacks connected to various sources of emissions must be painted/displayed to designate by numbers such as S-1, S-2 etc. and shall have ports, ladder, platform etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.

16. The Applicant shall allow the Officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring and measuring by the State Board's staff as well as State Board's authorised agencies.

17. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.

18. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any pollutants in excess of quality and quantity as mentioned above to any receiving water body/system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster and the Applicant shall take adequate steps to prevent such accidental event.

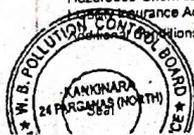
19. The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of this Consent.

20. The Applicant shall not make any alteration/modification/expansion in the existing manufacturing process and equipment, pollution control system and shall not bring into any altered or new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

21. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, Hazardous Wastes (Management & Handling) Rules, 1989 and Public Liability Insurance Act, 1991.

Conditions: Please see enclosed annexure.

For and on behalf of the Board

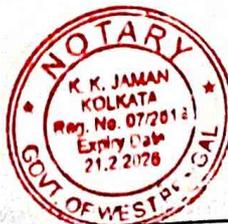


Bimalendu Mal
21/09/2023

Member Secretary, West Bengal State Board of Env. Engng. & Forests, Kolkata

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Kazi Khalequljuman
Notary, Govt. of W. B.
Regn. No.: 07/2018
Kolkata



22 SEP 2023



West Bengal Pollution Control Board
Barrackpore Regional Office
Panpur More, P.O.: Narayanpur, Kankinara
24-Pgs (N), Pin- 743 126
☎ : 2580 0573, 2502 1960, 2502 1189

Annexure to Consent-to-Operate Sl. No. CO145359

Special Conditions issued to: M/s Survi Sedan Goshala
VIII - Santoshpur, Block - Halder Para,
Adi Kashipur Road
Dist- 24-Pgs (N) - 743248

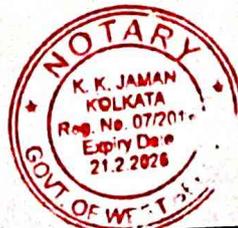
1. The unit will have to take pollution control measures regarding air, water and noise to keep the parameters within the permissible limit as laid down by WBPCB.
2. The consent will be revoked at any time if there is any complaint against the unit for the violation of E.P. Act.
3. The unit shall maintain a clean & safe environment in and around its premises.
4. Proper & effective steps should be taken so as to ensure that activities do not affect the residents of the neighbourhood in any way.
5. No waste water shall be discharged outside the premises of the unit.
6. Land Conversion Certificate is to be obtained from competent authority.
7. Cow dung is to be removed frequently to minimize the chances of mixing of cow dung with waste water.
8. Any kind of solid waste should not be dumped outside the unit premises.
9. Bio-medical Waste Authorization is to be obtained from the State Board. Bio-medical Waste is to be disposed off in compliance with Bio-medical Waste Management Rules, 2016, as amended.
10. Bio gas plant is to be operated regularly.
11. Unit shall ensure that no waste water is discharged outside the unit premises through the holes in the boundary wall or in any other ways. In this regard, action taken/compliance report shall be submitted to this office within one month here off.
12. Good house keeping is to be maintained.



Bimalendu Mal
21/09/2023
Environmental Engineer
Barrackpore Regional Office -
Envir. Control Engineer
W.B. Pollution Control Board
Barrackpore Regional Office

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Kazi Khalekujaman
Notary, Govt. of W. B.
Regn. No. : 07/2016
Kolkata



22 SEP 2023

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 82/2023/EZ

SANTOSHPUR MITALI SANGHA

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

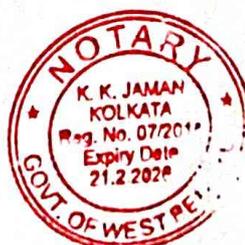
..... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 02
i.e. THE WEST BENGAL POLLUTION CONTROL BOARD.

PRITHWISH KUMAR BASU
ADVOCATE
HIGH COURT AT CALCUTTA

ATTESTED


Kazi Khalekujjaman
Notary, Govt. of W. B.
Regn. No: 07/2016
Kolkata



22 SEP 2023